

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 3237
TO BE ANSWERED ON THE 1ST JANUARY, 2019

AMENDMENT IN MANUAL FOR DROUGHT MANAGEMENT

3237. SHRI ARJUN LAL MEENA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government proposes to make required amendments in the provisions of the Manual for Drought Management, 2016 to allow extension of the period of drought declaration according to the impact of drought till the month of July of next year or until next monsoon, whichever is earlier;
- (b) if so, the time by which the same is likely to come into effect; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI GAJENDRA SINGH SHEKHAWAT)

(a) to (c): No, Madam. As per the Manual for Drought Management, 2016 (Drought Manual), the State Government is required to declare drought through a notification for Kharif, not later than 31st October and for Rabi, not later than 31st March. The validity of such drought notification is not more than 6 months. In case of delayed sowing/transplantations, States can ask for extension of drought declaration date (31st October / 31st March) of/upto 3 weeks on providing documentary evidence.

The Manual for Drought Management was prepared in 2016 through a consultative process, involving the concerned Central Ministries/Departments, State Governments, Scientific, Technical and Research Organization.
